IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

35. **C.P.(IB)-3742(MB)/2019**

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

ORDER SHEET OF THE HEARING HELD ON **13.03.2020**

NAME OF THE PARTIES: Globe Ecologistics Pvt. Ltd.
v/s.
Dresser Rand India Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. No representation on behalf of the parties.

2. This matter was listed for the first time on 25.10.2019 for hearing but none was present on that date. Thereafter, it was listed on 25.11.2019 when Ms. Sadiya Mahek i/b M/s. Ajinkya Kurdkar & Co., appeared on change of vakalatnama for the Operational Creditor and sought time to place necessary authorization on record. There was no representation on behalf of the Corporate Debtor on that date. Thereafter the matter was listed on 16.12.2019 and since there was no representation, the matter was adjourned to 18.01.2020. On 18.01.2020, Counsel appeared for the Operational Creditor but there was no representation for the Corporate Debtor. The matter was thereafter adjourned to 29.01.2020 on which date the Counsel for the Operational Creditor was present. Again, there was no representation for the Corporate Debtor.

Contd…..2

3. Thereafter, the matter was posted on 11.02.2020 and subsequently on 24.02.2020, on both days, there was no representation on behalf of the parties.

4. On 24.02.2020, it was expressly stated that the matter is being listed on 13.03.2020 as last chance for filing Consent Terms and for the appearance of the Operational Creditor. It was also mentioned that in case there is no appearance of the Operational Creditor on 13.03.2020, the matter shall be dismissed for default.

5. Today, when the matter is called, again, there is no representation on behalf of the parties. It appears that the Operational Creditor is not interested in pursuing the present Petition, hence, the same is **dismissed** as default. File be consigned to records.

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

13.03.2020 / pvs